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Chhattisgarh Excise (Amendment) Act, 2010 4 of 2011

[01 February 2011]

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Chhattisgarh Excise (Amendment) Act, 2010

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An Act further to amend the Chhattisgarh Excise Act, 1915. Be it enacted by the Chhattisgarh Legislature in the Sixty-first Year of the Republic of India as follows: * Published in the Chhattisgarh Rajpatra (Asadharan) dated 1-2-2011 Page 54(1).

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Chhattisgarh Excise (Amendment) Act, 2010.
- (2) It extends to the whole State of Chhattisgarh.
- (3) It shall come into force with effect from 1st April, 2011.

2. Amendment Of Section 25 :-

After clause (iv) of sub-section (2) of Section 25 of the Chhattisgarh Excise Act, 1915 (No. 2 of 1915), the following new clause shall be inserted, namely: --

"(v) 10% surcharge on the prescribed duty on excisable articles will be payable which shall be transferred to rural and urban local bodies on the basis of their population."